their urban transport systems to conserve energy and land, control pollution and reduce greenhouse gas emissions. The Smart Cities Mission has the objective of promoting 100 cities that provide core infrastructure and give a decent quality of life to its citizens, a clean and sustainable environment and application of 'Smart' Solutions. Pradhan Mantri Awas Yojana-Urban (PMAY-U) aims to fulfil the housing needs of the urban poor including the slum dwellers. Besides the above programmes being implemented by the Ministry of Housing & Urban Affairs, some of the other programmes include National Mission for Clean Ganga (Namami Ganga) which has the objectives of effective abatement of pollution, conservation and rejuvenation of National River Ganga, National Solar Mission for the promotion of solar energy in the country etc. being implemented by other Ministries.

Notification of Land Pooling Policy

2439. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Land Pooling Policy (LPP) of DDA has been approved and notified;
 - (b) if so, the salient features thereof;
- (c) the names of Group Housing Socities likely to be benefited by the policy; and
 - (d) the role of DDA in developing the land in a time-bound manner?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Yes Sir, the Land Policy has been notified *vide* S.O. 5220 dated 11.10.2018 by the Ministry of Housing and Urban Affairs. The salient features of the policy are as follows:

(i) In order to ensure unified planning, servicing and subdivision/share of land in a sector as per Land Policy and Regulations, a minimum 70% contiguous land of the developable area within the sector, free of encumbrances, is required to be pooled to make the sector eligible for development. When such minimum contiguity is achieved in a sector, Delhi Development Authority (DDA) will intimate all the constituent landowners forming part of contiguous land in the sector to form a consortium.

- (ii) 60% of pooled land to be retained by the landowners for Residential, Commercial and Public and Semi Public (PSP) use.
- (iii) 40% of the land to be earmarked for provision of City-level physical and social infrastructure, recreational, etc.
- (iv) External Development to be carried out by various service providing agencies.
- (v) FAR on Returned land: Residential (200 FAR on net residential area) + 15% additional for EWS
- (vi) Density and City-level Commercial & PSP will also be as per Master Plan for Delhi (MPD)-2021

The notified policy is available at DDA's website www.dda.org.in.

- (c) Delhi Development Authority does not have any records/details of Housing Societies participating in Land Policy.
- (d) As per the notified Land Policy dated 11.10.2018, the role of DDA and/or Government is, *inter-alia*, as follows:
 - (i) Ensure smooth and fair implementation of the Policy.
 - (ii) Overall planning with respect to Zonal Development Plan (ZDP) and the land to be utilized by DDA and service providing agencies for provision of city level physical infrastructure, recreational and public/semi-public (PSP) facilities.
 - (iii) Revision of ZDPs as and when required for new development areas, including delineation of sector boundaries.
 - (iv) Facilitation of the entire process of planning and development by Developer Entities (DEs)/ Consortium through a Single Window System for application, verifications, approvals, licenses, etc; in a time bound manner, as per process specified in the Regulations notified on 24.10.2018, for operationalisation of the Land Policy.
 - (v) Overall monitoring of provision of relevant infrastructure for water supply, sewerage, drainage, power, transportation etc., by service providing agencies in a time bound manner.